

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3366
ANSWERED ON:12.02.2014
RETIRED EMPLOYEE AS VIGILANCE OFFICER
Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Kendriya Bhandar has appointed a retired Government Officer as Vigilance Officer in Violation of CVC instructions;
- (b) if so, whether the CVC has received complaints in this regard; and
- (c) if so, the action taken by CVC against the Chief Executive of Kendriya Bhandar for violating its instructions?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

(a) No Madam. No retired Government Officer has been appointed as Vigilance Officer in Kendriya Bhandar in violation of CVC instruction. The post of Vigilance Officer is vacant after repatriation of the last incumbent since May, 2013. As per Kendriya Bhandar Recruitment Rules approved by the Board of Directors, the post is to be filled up on deputation basis only. The post has already been circulated in the Newspaper and the matter is under process.

However, in the interim period one Government Officer (retired from BSF) who was appointed in Kendriya Bhandar w.e.f. 26th March, 2012 on contract basis has been assigned additional responsibility w.e.f. 31st May, 2013 to officiate for the work of Vigilance Department due to acute shortage of officers in Kendriya Bhandar.

(b) & (c) As per information furnished by the Central Vigilance Commission (CVC), the Commission received an email complaint dated 31.10.2013 from one Shri Rakesh Gupta, who had informed that Kendriya Bhandar, in violation of CVC's instruction No. 3(V)/99/12 dated 14.08.2000 has appointed Shri Debadas Ray, a retired employee to perform vigilance functions. The complaint has been forwarded to Kendriya Bhandar for necessary action vide OM No. 31388/2013/ V-9 dated 13.12.2013 electronically.

Another Complaint on the subject was received from Shri. S.K.Gupta electronically on 13.11.2013. The complaint has been forwarded to CVO, DoPT electronically for necessary action vide OM No. 2502/2014/Vigilance IX dated 07.02.2014.